

SPEED POST

Most Urgent

No. 276 /SPL/ Pen.1/V.B.

From

The Registrar General,
Punjab & Haryana High Court,
Chandigarh.

To

The District Treasury Officer:-

1. Amritsar
2. Bathinda
3. Pathankot
4. Fatehgarh Sahib
5. Faridkot
6. Ferozepur
7. Gurdaspur
8. Hoshiarpur
9. Jalandhar
10. Kapurthala
11. Ludhiana
12. Sri Muktsar Sahib
13. Moga
14. Mansa
15. SBS Nagar
16. Patiala
17. Rupnagar
18. Sangrur
19. Barnala
20. SAS Nagar, Mohali
21. Tarn Taran
22. Malerkotla
23. Punjab, Chandigarh

Dated, Chandigarh the 29.02.2024

Subject: Payment of entitled allowances i.e. Home Orderly Allowance and Medical Allowance to retired Judicial Officers of the State of Punjab

Sir,

I am directed to address you on the above cited subject and to forward herewith copies of Notification No. Home-JD-10CC/8/2024-3Judl/148 dated 22.02.2024 issued by Govt. of Punjab and orders dated 04.01.2024 passed by Hon'ble Supreme Court of India, with the request to issue necessary directions to the Pension Disbursing Authorities/Banks for the payment of entitled allowances i.e. Home Orderly Allowance and Medical Allowance to retired Judicial Officers of the State as per orders dated 04.01.2024 passed by Hon'ble Supreme Court of India in Writ Petition (Civil) 643 of 2015 titled as All India Judges Associations and others vs Union of India and Ors.

Yours faithfully,

Sd/-

Assistant Registrar (Pension)
For Registrar General

Encl: as above

20

SPEED POST

MOST URGENT

No. 340 /SPL/Pen.3/V.B.
From

The Registrar General,
Punjab & Haryana High Court,
Chandigarh

To

The District Treasury Officer:-

1. Amritsar
2. Bathinda
3. Pathankot
4. Fatehgarh Sahib
5. Faridkot
6. Ferozepur
7. Gurdaspur
8. Hoshiarpur
9. Jalandhar
10. Kapurthala
11. Ludhiana
12. Sri Muktsar Sahib
13. Moga
14. Mansa
15. SBS Nagar
16. Patiala
17. Rupnagar
18. Sangrur
19. Barnala
20. SAS Nagar, Mohali
21. Tarn Taran
22. Malerkotla
23. Punjab, Chandigarh

Dated, Chandigarh the 07/03/2024

Subject:- Payment of entitled allowances i.e. Home Orderly Allowance and Medical Allowance to retired Judicial Officers of the State of Punjab.

Ref : This Court's Letter No. 276/Spl, dated 29.02.2024.

Sir,

I am directed to refer you on the subject cited above and to forward herewith Annexure 'D' i.e. Self Certificate for Domestic Help Allowance duly approved by the Hon'ble Committee for "Service Conditions of the District Judiciary", for taking further necessary action in the matter.

Your's faithfully,

Sd/-

Assistant Registrar
For Registrar General

Encl: as above

SPEED POST

MOST URGENT

No. 97 spj Pen.5/NDCPS

From

The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To

The District Treasury Officer:-

- 1. Amritsar -
- 2. Bathinda -
- 3. Pathankot -
- 4. Fatehgarh Sahib -
- 5. Faridkot -
- 6. Ferozepur -
- 7. Gurdaspur -
- 8. Hoshiarpur -
- 9. Jalandhar -
- 10. Kapurthala -
- 11. Ludhiana -
- 12. Sri Mukatsar Sahib -
- 13. Moga -
- 14. Mansa -
- 15. SBS Nagar -
- 16. Patiala -
- 17. Rupnagar -
- 18. Sangrur -
- 19. Barnala -
- 20. SAS Nagar, Mohali -
- 21. Taran Taran -
- 22. Malerkotla -
- 23. Chandigarh (Punjab)

Dated, Chandigarh the 06/02/2024

Sub: Payment of Dearness Allowance to the Judicial Officers in the State of Punjab.

Sir,

I am directed to refer you on the subject cited above to forward herewith copies of Punjab Government notification dated 14.11.2023 and its subsequent clarification dated 21.12.2023, for the implementation of directions issued by the Punjab Government regarding Dearness Allowance at the earliest.

Yours faithfully,

Sd/-

Assistant Registrar (Pension)
for Registrar General

En: As above

ਗ੍ਰਹਿ ਮਾਮਲੇ ਅਤੇ ਨਿਆਂ ਵਿਭਾਗ
(ਅਦਾਲਤੀ-1 ਸ਼ਾਖਾ)

ਦੇ ਵਿਖੇ,

ਰਜਿਸਟਰਾਰ ਜਨਰਲ,
ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈਕੋਰਟ,
ਚੰਡੀਗੜ੍ਹ।

ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 14.11.2023

ਵਿਸ਼ਾ:- ਪੰਜਾਬ ਰਾਜ ਵਿੱਚ ਕੰਮ ਕਰ ਰਹੇ ਜੁਡੀਸ਼ੀਅਲ ਅਫਸਰਾਂ ਨੂੰ ਵੱਖੋ ਹੋਏ ਮਹਿੰਗਾਈ ਭੱਤਾ ਦੀ
ਅਦਾਇਗੀ ਕਰਨ ਸਬੰਧੀ।

ਸ੍ਰੀ ਮਾਨ ਜੀ,

ਮੈਨੂੰ ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਆਪ ਨੂੰ ਇਹ ਲਿਖਣ ਦੀ ਹਦਾਇਤ ਹੋਈ ਹੈ ਕਿ ਮਾਨਯੋਗ ਸੁਪਰੀਮ
ਕੋਰਟ ਵੱਲੋਂ ਰਿਟ ਪਟੀਸ਼ਨ (ਸਿਵਲ) 643 ਆਫ 2015 All India Judges Association vs Union of
India and ors ਵਿੱਚ ਮਿਤੀ 19.05.2023 ਨੂੰ ਦਿੱਤੇ ਹੁਕਮਾਂ ਦੇ ਸਨਮੁੱਖ ਰਾਜ ਦੇ ਜੁਡੀਸ਼ੀਅਲ ਅਫਸਰਾਂ ਨੂੰ
ਭਾਰਤ ਸਰਕਾਰ ਵੱਲੋਂ ਦਿੱਤੇ ਜਾ ਰਹੇ ਮਹਿੰਗਾਈ ਭੱਤਾ ਦੇ ਬਰਾਬਰ ਮਹਿੰਗਾਈ ਭੱਤਾ ਦਿੱਤਾ ਜਾਵੇਗਾ। ਭਾਰਤ
ਸਰਕਾਰ ਵੱਲੋਂ ਜਿਸ ਮਿਤੀ ਤੋਂ ਮਹਿੰਗਾਈ ਭੱਤਾ ਦਿੱਤਾ ਜਾਵੇਗਾ ਉਸੇ ਮਿਤੀ ਤੋਂ ਮਹਿੰਗਾਈ ਭੱਤਾ ਉਭਰ
ਅਧਿਕਾਰੀਆਂ ਤੇ ਲਾਗੂ ਹੋਵੇਗਾ।

3. ਇਹ ਪੱਤਰ ਵਿੱਤ ਵਿਭਾਗ ਵੱਲੋਂ ਪੱਤਰ ਨੰ: FD-FP-206(PYFG)/22/2023-IFP2/
1/623140/2023 ਮਿਤੀ 18.08.2023 ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਪ੍ਰਵਾਨਗੀ ਦੇ ਸਨਮੁੱਖ ਜਾਰੀ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

ਸ਼ਾਸਤਰੀ (ਸਿਪੀ)
ਉਪ ਸਕੱਤਰ, ਗ੍ਰਹਿ

ਉਪਰੋਕਤ ਦਾ ਇਕ ਉਤਾਰਾ ਸਮੂਹ ਵਿਸ਼ੇਸ਼/ਵਧੀਕ ਮੁੱਖ ਸਕੱਤਰ, ਸਮੂਹ ਵਿੱਤੀ ਕਮਿਸ਼ਨਰ,
ਮੁੱਖ ਸਕੱਤਰ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ਸਕੱਤਰ, ਪੰਜਾਬ ਨੂੰ ਸੂਚਨਾ/ਨੋਟੀਫੀ ਕਾਰਵਾਈ ਚਿੱਤਰ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਮਾਤੀ
ਉਪ ਸਕੱਤਰ, ਗ੍ਰਹਿ

HOME-JD-10CC/3/2023-3JUD1/1593

ਪੰਜਾਬ ਸਰਕਾਰ

ਗ੍ਰਹਿ ਮਾਮਲੇ ਅਤੇ ਨਿਆਂ ਵਿਭਾਗ

(ਅਦਾਲਤੀ-1 ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

~~ਰਜਿਸਟਰਾਰ ਜਨਰਲ,~~

ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈਕੋਰਟ,

ਚੰਡੀਗੜ੍ਹ।

ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ; 21.12.2023

ਵਿਸ਼ਾ:- ਪੰਜਾਬ ਰਾਜ ਦੇ ਜੁਡੀਸ਼ੀਅਲ ਅਫਸਰਾਂ ਨੂੰ ਮਹਿੰਗਾਈ ਭੱਤੇ ਦੀ ਅਦਾਇਗੀ ਕਰਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਇਸ ਸ਼ਾਖਾ ਦੇ ਪੱਤਰ ਨੰ: HOME-JD-10CC/3/2023-3JUD1/1/725357/2023 ਮਿਤੀ 14.11.2023 ਵਿੱਚ ਅੰਸ਼ਿਕ ਸ਼ੋਧ ਕਰਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਪਰੋਕਤ ਪੱਤਰ ਵਿੱਚ ਦਰਜ ਵਿਸ਼ਾ "ਪੰਜਾਬ ਰਾਜ ਵਿੱਚ ਕੰਮ ਕਰ ਰਹੇ ਜੁਡੀਸ਼ੀਅਲ ਅਫਸਰਾਂ ਨੂੰ ਮਹਿੰਗਾਈ ਭੱਤੇ ਦੀ ਅਦਾਇਗੀ ਕਰਨ ਸਬੰਧੀ" ਦੀ ਥਾਂ ਤੇ "ਪੰਜਾਬ ਰਾਜ ਦੇ ਜੁਡੀਸ਼ੀਅਲ ਅਫਸਰਾਂ ਨੂੰ ਮਹਿੰਗਾਈ ਭੱਤੇ ਦੀ ਅਦਾਇਗੀ ਕਰਨ ਸਬੰਧੀ" ਪੜਿਆ ਜਾਵੇ।

੨੧/੧੨/੨੦੨੩
ਉਪ ਸਕੱਤਰ, ਗ੍ਰਹਿ

ਉਪਰੋਕਤ ਦਾ ਇਕ ਉਤਾਰਾ ਸਮੂਹ ਵਿਸ਼ੇਸ਼/ਵਧੀਕ ਮੁੱਖ ਸਕੱਤਰ, ਸਮੂਹ ਵਿੱਤੀ ਕਮਿਸ਼ਨਰ, ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ਸਕੱਤਰ, ਪੰਜਾਬ ਨੂੰ ਸੂਚਨਾ/ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

੨੧
ਉਪ ਸਕੱਤਰ, ਗ੍ਰਹਿ

SPEED POST

MOST URGENT

No. 768 /SPL/Pen.2/3/V.B.

From

The Registrar General,
Punjab & Haryana High Court,
Chandigarh

To

1. All the Treasury Officers,
in the State of Punjab.
2. Treasury Officer,
Punjab, Chandigarh.
3. The Pay and Accounts Officer,
Punjab, Punjab Bhawan,
New Delhi.

Dated, Chandigarh the 02.05.2024

Subject:- Grant of Dearness Allowance to the retired Judicial Officers in the State of Punjab on Central Government pattern.

Sir,

I am directed to refer you on the subject cited above and to forward herewith letters dated 03.04.2024 and 04.04.2024 of the Government of Punjab with the intimation that the Hon'ble Supreme Court while dealing with the recommendation of the 2nd National Judicial Pay Commission, has passed a detailed order on 04.01.2024 in Writ Petition (Civil) 643 of 2015. While dealing with 'Allowances' recommended by the SNJPC, the Hon'ble Supreme Court vide the said order dated **04.01.2024** was pleased to accept most of the said recommendations. Under the Head "Dearness Allowance" recommended by the SNJPC, at serial No. 6 on page-20 of the said order, the Hon'ble Supreme Court of India was pleased to deal with Dearness Allowance to the following effect:-

*"6 Dearness Allowance
35 By its order dated 19 May 2023, this Court has accepted the recommendation of the SNJPC on dearness allowance."*

Vide order dated **19.05.2023**, the Hon'ble Supreme Court was pleased to accept the recommendations of the SNJPC in regard to grant of Dearness Allowance to the Judicial Officers. The relevant portion of the said recommendation is reproduced as under:-

"The present practice of sanction of DA at the rates prescribed by Central Government from time to time shall continue. The Hon'ble Supreme Court may issue directions that the benefit of revised DA in conformity with the orders issued by the Central Government from time to time shall be paid to the Judicial officers without delay, and in any

case, not later than 3 months from the date of issuance of the order by the Central Government. The benefit of revised rates of DA shall accrue from the effective date as specified in the Order issued by Central Government in this behalf."

Vide order dated 04.01.2024, the Hon'ble Supreme Court has further been pleased to order to constitute a Committee in each High Court for overseeing the implementation of the recommendations of the SNJPC as approved by the Hon'ble Supreme Court. The Committee is to be called as the "Committee for Service Conditions of District Judiciary" and the composition thereof has been directed to consist as follows:-

- "(i) Two Judges of the High Court to be nominated by the Justice of which one should be a Judge who has previously served as a member of the district judiciary;*
- (ii) The Law Secretary/Legal Remembrancer;*
- (iii) The Registrar General of the High Court who shall serve as an ex officio Secretary of the Committee; and*
- (iv) A retired judicial officer in the cadre of District Judge to be nominated by the Chief Justice who shall act as a nodal officer for the day to day redressal of grievances."*

In the light of the aforesaid orders, this Court has been pleased to constitute a Committee headed by Hon'ble Mr. Justice Rajbir Sehrawat. The said Hon'ble Committee for Service Conditions of the District Judiciary, in its meeting held on 19.01.2024, issued a Standard Operating Procedure, for implementation of all the allowances to the Judicial Officers. In para-3, page-9 of the explanatory memorandum issued in consonance with the SOP as per the judgment dated 19.5.2023 and 04.01.2024 of the Hon'ble Supreme Court, the Hon'ble Committee was pleased to recommend as under:-

"Para 3:- Serving Judicial Officers as well as retired Judicial Officers shall be entitled to DA at the same rate and from the same date as granted to the Central Government Employees by the Central Government in terms of Hon'ble Supreme Court of India orders dated 19.5.2023 and 04.01.2024."

A copy of the aforesaid SOP was forwarded to all the concerned including the Government of Punjab.

On the basis of the said SOP and clarificatory memorandum, Ld. Registrar General of this Court, vide letter dated 16.03.2024 requested the Chief Secretary to Government of Punjab to ensure compliance of this Court's letter dated 14.02.2024 wherein it was clarified that serving Judicial Officers as well as retired Judicial Officers shall be entitled to Dearness Allowance at the rate and from the same date as granted to the Central Government employees by the Central Government in terms of the Hon'ble Supreme Court orders dated 19.5.2023 and 04.01.2024.

Pursuant to the aforementioned letter of the Ld. Registrar General of this Court, the Government of Punjab in its Home Affairs and Law Department has issued letter dated 04.04.2024 to say that in response to the letter under reference, the Home Department hereby conveys approval to the letter dated 03.04.2024 of the Finance Department. Vide letter No. FD-FP-10MISC/19/2024-2FP1/1/815834/2024 dated 03.04.2024, the Finance Department, Government of Punjab has granted approval for the grant of D.A/D.R to the retired Judicial Officers in the light of orders passed by the Hon'ble Supreme Court.

You are requested to issue necessary directions to the Pension Disbursing Authorities/Banks for payment of DA to the retired Judicial Officers in the State of Punjab at the same rate and from the same date as granted to the Central Government Employees by the Central Government, in compliance with the orders dated 19.05.2023 and 04.01.2024 passed by Hon'ble the Supreme Court of India.

Your's faithfully,

Sd/-

Assistant Registrar
For Registrar General

Encl: as above

ਪੰਜਾਬ ਸਰਕਾਰ
ਵਿੱਤ ਵਿਭਾਗ
(ਵਿੱਤ ਪ੍ਰਸ਼ੇਨਲ-1 ਸ਼ਾਖਾ)

Subject:- Regarding Grant of Dearness Allowance to the retired Judicial Officers/family pensioners at the same rate and from the same date as granted to the Central Government Employees by the Central Government.

ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ, ਗ੍ਰਹਿ ਮਾਮਲੇ ਅਤੇ ਨਿਆਂ ਵਿਭਾਗ, ਆਪਣੀ ਆਨ ਲਾਈਨ ਮਿਸਲ ਨੰ: 541437 ਵੱਲ ਧਿਆਨ ਦੇਣ ਦੀ ਖੇਚਲ ਕਰਨ ਜੀ।

2. ਵਿਸ਼ਾ ਅੰਕਿਤ ਮਾਮਲੇ ਸਬੰਧੀ ਹਵਾਲਾ ਅਧੀਨ ਤਜਵੀਜ਼ ਰਿਟਾਇਰਡ ਜੁਡੀਸ਼ੀਅਲ ਅਫਸਰਾਂ ਨੂੰ ਵੱਧਿਆ ਹੋਇਆ ਡੀ.ਏ./ਡੀ.ਆਰ. ਦੇਣ ਸਬੰਧੀ ਪ੍ਰਬੰਧਕੀ ਵਿਭਾਗ ਨੂੰ ਮਾਨਯੋਗ ਸੁਪਰੀਮ ਕੋਰਟ ਵੱਲੋਂ ਇਸ ਸਬੰਧ ਵਿੱਚ ਕੀਤੇ ਹੁਕਮਾਂ ਨੂੰ ਲਾਗੂ ਕਰਨ ਲਈ ਵਿੱਤ ਵਿਭਾਗ ਦੀ ਸਹਿਮਤੀ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ।

3. ਪ੍ਰਬੰਧਕੀ ਵਿਭਾਗ ਦੀ ਆਨ ਲਾਈਨ ਮਿਸਲ ਨੰ: 541437 ਮੂਲ ਰੂਪ ਵਿੱਚ ਵਾਪਸ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਮੁਨਿਸ਼ ਸੇਠੀ

MUNISH SETHI

SUPERINTENDENT

03-04-2024

ਸੇਵਾ ਵਿਖੇ

ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਗ੍ਰਹਿ ਮਾਮਲੇ ਅਤੇ ਨਿਆਂ ਵਿਭਾਗ।

HOME-JD-10CC/3/2023-3JUD1/I/816704/2024

ਪੰਜਾਬ ਸਰਕਾਰ
ਗ੍ਰਹਿ ਮਾਮਲੇ ਅਤੇ ਨਿਆਂ ਵਿਭਾਗ
(ਅਦਾਲਤੀ-1 ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

ਮੈਜਿਸਟਰ ਜਨਰਲ,

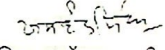
ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈਕੋਰਟ,
ਚੰਡੀਗੜ੍ਹ।

ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 04/04/2024


ਵਿਸ਼ਾ:- ਪੰਜਾਬ ਰਾਜ ਦੇ ਰਿਟਾਇਰਡ ਜੁਡੀਸ਼ੀਅਲ ਅਫਸਰਾਂ ਨੂੰ ਵੱਧੇ ਹੋਏ ਮਹਿੰਗਾਈ ਭੱਤੇ ਦੀ ਅਦਾਇਗੀ ਕਰਨ ਸਬੰਧੀ।

ਵਿਸ਼ਾ ਅੰਕਿਤ ਮਾਮਲੇ ਤੇ ਆਪ ਦੇ ਪੱਤਰ ਨੰ: 673.SPL Gaz-II(12G) ਮਿਤੀ 16.03.2024 ਦੇ ਹਵਾਲੇ ਵਿਚ।

ਹਵਾਲਾ ਅਧੀਨ ਦੇ ਸਬੰਧ ਵਿੱਚ ਵਿੱਤ ਵਿਭਾਗ ਵੱਲੋਂ ਪੱਤਰ ਨੰ: FD-FP-10MISC/19/2024-2FP1/I/815834/2024 ਮਿਤੀ 03.04.2024 ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਸਹਿਮਤੀ/ਪ੍ਰਵਾਨਗੀ ਦੀ ਕਾਪੀ ਆਪ ਨੂੰ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।


ਉਪ ਸਕੱਤਰ, ਗ੍ਰਹਿ

ਉਪਰੋਕਤ ਦਾ ਇਕ ਉਤਾਰਾ ਸੁਪਰਡੰਟ ਵਿੱਤ ਪ੍ਰਸ਼ੋਨਲ-1 ਸ਼ਾਖਾ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਪੱਤਰ ਨੰ: FD-FP-10MISC/19/2024-2FP1/I/815834/2024 ਮਿਤੀ 03.04.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ/ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਉਪ ਸਕੱਤਰ, ਗ੍ਰਹਿ

ਸੇਵਾ ਵਿਖੇ,

ਸੁਪਰਡੰਟ,
ਵਿੱਤ ਪ੍ਰਸ਼ੋਨਲ-1 ਸ਼ਾਖਾ।

SPEED POST

MOST URGENT

No. 1017 /SPL/Pen.2/3/V.B.
From The Registrar General,
Punjab & Haryana High Court,
Chandigarh

To

- ~~1.~~ All the Treasury Officers in the State of Punjab. ✓
- ~~2.~~ Treasury Officer, Punjab, Chandigarh. ✓
- ~~3.~~ The Pay and Accounts Officer, Punjab, Punjab Bhawan, New Delhi. ✓
- ~~4.~~ Assistant General Manager, State Bank of India, CPPC, Panchkula. ✓

Dated, Chandigarh the 30/05/2024

Subject:- Grant of Dearness Allowance to the retired Judicial Officers
in the State of Punjab on Central Government pattern.

Sir,

I am directed to refer you on the subject cited above and to intimate you that the Hon'ble Committee for Service Conditions of the District Judiciary, in its Meeting held on 09.05.2024, has resolved as under:-

"Since it has been clarified that retired Judicial Officers are also entitled to receive Dearness Allowance at the same rate as has been granted to the Central Government employees with effect from 01.01.2016, the retired Judicial Officers shall also be entitled to arrears payable on account of revision of Dearness Allowance at par with Central Government employees with effect from 01.01.2016."

You are, therefore requested to take further necessary action in the matter accordingly.

Your's faithfully,

Sd/-

Assistant Registrar (Pension)
For Registrar General